

CENTRAL ADMINISTRATIVE TRIBUNAL MADRAS BENCH

Dated the Thursday 23rd day of November Two Thousand And Seventeen

PRESENT: THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A./310/01783/2017

- V.Alexandrin,
 S/o.J. Wilson Doss,
 No.40, III Cross Street,
 Jeeva Nagar, Pondicherry- 605 011;
- S.Senadibady
 S/o. R. Sinnarangane,
 No.C-72, Mariamman Koil Street,
 Archivalpet & Post, Pondicherry;
- 3. K.Adhimoolam, S/o. V. Kathavarayan, Mariamman Koil Street, Madagadipet Post, Pondicherry- 605 107;
- 4. Govindarasu, S/o. Suburayan, No.40, III Cross Street, Jeeva Nagar, Vengatta nagar Post, Pondicherry- 605 011.

.....Applicants

(By Advocate: M/s. V. Vijay Shankar)

VS.

 Union of India, Rep. by the Commissioner of Central Excise, Goubert Avenue, Pondicherry- 605 001.

...Respondents

(By Advocate: Mr. K. Rajendran)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

This O.A. has been filed by the applicants seeking the following relief:-

"to direct the Respondents to appoint the applicants on regular basis in the Central Excise Department pursuant to the representation dated 2.1.2017 made by them."

- 2. The case of the applicants is that they were appointed as Casual Labourers for nearly 12-13 years and working under the respondent and were paid directly. From the year 2005 onwards, they were engaged through contractors. Eventhough there were several vacancies in the department, the respondents continued to engage them through a contractor with the result that the applicants' right to regular employment was adversely affected. They submitted a representation on 2.1.2017 seeking regular employment which evoked no response. Hence they have filed this OA seeking the aforesaid relief.
- 3. Heard. Learned counsel for the applicant would submit that applicant would be satisfied if the respondents were directed to consider and dispose of their Annexure-A/6 representation dated 2.1.2017 within a time frame.
- 4. In view of the limited prayer, the respondents are directed to consider and dispose of the Anneuxre-A/6 representation of the applicants dated 2.1.2017 within a period of two months from the date of receipt of copy of this order.
- 5. The O.A. is disposed of in the above terms. No costs.